

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE) CHENNAI

Application No. 66 of 2022

N. Rajagopala Reddy

...Applicant

Vs.

Deputy Commissioner

Chikballapoor District & 7 Others

...Respondents

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Dated at Chennai on this the day of March, 2024.

COUNSEL FOR APPLICANT

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

OA. 66 OF 2022

BETWEEN :-

N.Rajagopala Reddy

Applicant

AND

Deputy Commissioner, Chikkaballapur Dist
& 7 ors

Respondents

REJOINDER TO THE REPLY FILED BY RESPONDENTS 3 & 4

At the outset, the Applicant denies all the allegations and averments contained in the reply, except those that are specifically admitted herein and puts these Respondents to strict proof of allegations not admitted herein.

1. In reply to the averments contained in para 2 & 3, the Applicant humbly submits that the 3rd and 4th Respondents have committed perjury by filing the Joint Report dated 17-01-2024 containing several false statements before this Hon'ble Tribunal. Further Respondent No. 3 herein, has not bothered to submit any objections or reply to the Original Application, but has colluded with the 4th Respondent to carry out a Joint Inspection on 04-01-2024 without informing the Applicant herein despite a direction from this Hon'ble Tribunal.

2. It is submitted that the averments in para 4, it is incorrectly stated that an inspection was carried out by the officials of Minor Irrigation Department on 08-10-2023. It may be noted that 08-10-2023 falls on a Sunday and no such inspection was carried out on that day. In fact, the inspection was actually carried out on 07-10-2023, during which the Applicant had raised several issues and furnished a list of the same to the officials of Minor Irrigation Department. However, the officials have failed to address the Applicant's concerns in their Joint Report. A copy of the list of issues raised by the Applicant during Spot Inspection on 07-10-2023 is produced herewith as ANNEXURE-A39.

3. It is submitted that the averments in para 5 to 7 are factual information and hence not touched upon.



4. In reply to the allegations contained in para 8, the 3rd Respondent has informed that there is no existence of any such Nala connecting the mainstream to Mooganahalla on the East side of Hindupur Bypass road as per the Revenue records. This is absolutely false. It is appalling that the Tahsildar is unable to identify the Nala connecting Mooganahalla to the mainstream (Uttara Pinakini river) which is clearly shown in the following Revenue records:

- (a) Village Map of Puttapurlahalli (ANNEXURE-A22)
- (b) Survey Settlement Land Records Map (ANNEXURE-A22)
- (c) Dishaank Map of Survey Dept. (ANNEXURE-A23, A24)
- (d) Survey sketch by Taluk Surveyor (ANNEXURE-A31)
- (e) Conversion sketch of Sy. No. 33/2A (ANNEXURE-A32) signed by the then Tahsildar

5. Apart from the above records, the Chairman of Gowribidanur Planning Authority, in his letter dated 18-05-2022 (ANNEXURE-A26), has acknowledged the fact that there is encroachment of the Inter-connecting Nala to the North of Sy. No's. 245, 243 and 242 of Gotakanapura village, and has asked the Commissioner of City Municipal Council of Gowribidanur, Respondent No. 5 herein, to take action and clear the said encroachments. It may be noted that the Inter-connecting Nala (that connects Mooganahalla to the mainstream) joins the Mooganahalla at the junction between Sy. No. 8 and Sy. No. 245. In spite of having abundant evidence in this regard, the Tahsildar has carelessly stated in the Joint Report that there is no existence of this Nala, hence no encroachment. The Applicant is submitting Google Maps screenshots showing the Inter-connecting Nala, produced herewith as ANNEXURE-A40 and ANNEXURE-A41.

6. In reply to the allegations contained in para 9, the said Respondents have falsely stated that each vent of the Bridge measures 3.0m x 3.0m (width and height). However, according to the design specification vetted by 4th Respondent (minor Irrigation) (ANNEXURE-A30), the Bridge should have 3 vents and the dimension of each vent must be 6.00 metres (width) by 2.00 metres (height), thereby having an area of around 12.00 Sq. metres per vent resulting in overall 36.00 Sq. metres for all the 3 vents. But when measured, the actual dimension of each vent is 4.50 metres (width) by 2.00 metres (height), thereby having a size of only 9.00 Sq. metres per vent resulting in overall 27.00 Sq. metres for all 3 vents. This is equivalent to a significant reduction of 25% in the capacity of the vents,



thereby resulting in obstruction to the free flow of water through the Nala (Mooganahalla).

7. The Applicant further submits that as per design specification (ANNEXURE-A30), the width of the Bridge at the top should be 10.00 meters. However when measured, the actual width of the Bridge at the top is only 7.00 meters, as acknowledged in Para No. 9 of the Joint Report. This is a significant reduction of 30% from the design specification. As such, this Bridge has not been constructed according to the design specifications.

8. It is further submitted that according to design specification (ANNEXURE-A30), the width of the Piers of the Bridge should be gradually tapered from 3.00 metres at the bottom of the foundation to 2.00 metres at the floor of the water channel and further tapering to 0.80 metres at the top of the Pier, just below the Pier Cap. However in fact, Pier construction has not been carried out as shown in the photographs produced earlier as ANNEXURE-A21. Instead, Pillars of uniform width of only 0.91 metres from top to bottom have been erected. This is a clear deviation from the design and a significant reduction of around 54% in the Pier width at the floor of the water channel.

9. The Applicant humbly submits that the aforementioned glaring deviations from the design specifications can compromise the structural integrity of the Bridge. Despite having carried out the Spot Inspection twice on 07-10-2023 and 04-01-2024, the A.E.E and E.E of Minor Irrigation Department are reluctant to state that the Bridge has not been constructed as per their own design specifications. Instead, they have furnished incomplete bits and pieces of information in regards to the Bridge.

10. In reply to the allegations contained in Para 10 of the Joint Report, the aforementioned officers have stated that on 29-08-2019, Minor Irrigation Department had asked the Tahsildar to conduct a survey on Mooganahalla regarding construction of a Bridge, which would be helpful for Puttapurahalli village for travelling purposes. This is absolutely false. As per ANNEXURE-A8, issued by Minor Irrigation dated 29-08-2019, nowhere in this letter it is mentioned that the construction of this Bridge would be helpful for Puttapurahalli village for travelling purposes. In fact, there is absolutely no mention of "Puttapurahalli village" in this letter. The letter is in regards to construction of a "Culvert" across the Mooganahalla near Sy. No. 33/2A land belonging to Sri. N. M. Ravinarayana



Reddy, the Respondent No. 7 herein. The Applicant humbly submits that the aforementioned officers have conspired and colluded with Respondent No. 7 to facilitate the construction of this unlawful Bridge to provide a direct connection from the Bypass road to his land, despite the fact that Sy. No. 33/2A can be accessed from three other directions. Having no answers to the said development, the Respondents 3 and 4 have now fabricated this statement about the Bridge being "helpful for Puttapurhalalli village for travelling purposes".

11. In reply to the allegations contained in Para 11, the Respondents have obliquely stated that on 09-09-2019, permission was granted by the Revenue Department regarding the construction of the Bridge. In fact, the permission dated 09-09-2019 (ANNEXURE-A7) was granted by the then Tahsildar, despite the fact that he has no authority to grant such permission for the construction of a Bridge, either under the Karnataka Land Revenue Act, 1964 or under any other Act. Moreover, the Gowribidanur Planning Authority, Respondent No. 2 herein, has duly published a Master Plan 2031 for this area and the 7.0 metre wide Bridge/Road constructed by the Respondent No. 7 does not exist in the Master Plan. Further, the location of the Bridge also falls within the boundaries of the City Municipal Council of Gowribidanur, the Respondent No. 5 herein. The Tahsildar has exceeded his authority and jurisdiction to grant permission for the construction of this Bridge/Road. As such, the Bridge permission dated 09-09-2019 is not in accordance with the law, but there is no mention of this anywhere in the Joint Report.

12. In reply to the allegations contained in Para 12, the Respondents have submitted that the vetted drawings for the Bridge were made in a manner to ensure that the vents allow free flow of water. The Applicant humbly submits that Respondent No. 7 herein has constructed the Bridge that is completely different from the drawing vetted by the Minor Irrigation Department (ANNEXURE-A30). The Respondent No. 7 has constructed the Bridge by reducing the vent capacity by 25% and by reducing the width of the Bridge by 30% and with a 54% reduction in Pier width at the floor of the water channel, as stated supra. These deviations from the vetted design cause obstruction to the free flow of water and can also compromise the structural integrity of the Bridge.

13. In reply to the allegations contained in Para 12, the Respondents have stated that the cost of construction has been entirely borne by the Respondent No. 7 herein, and that no funds were issued at any stage by Minor Irrigation Department. This shows that the Bridge in question was not constructed for any

public purpose, nor was it constructed to be helpful for Puttapurahalli village for travelling purposes, as mentioned in Para No. 10 of the Joint Report. The fact that the cost of construction has been entirely borne by Respondent No. 7 and that no villages are benefitted by the Bridge as per the document of Minor Irrigation (ANNEXURE-A30), goes to show that the private Bridge has been facilitated only for the benefit of Respondent No. 7 herein.

14. In reply to the allegations contained in Para 13, the Respondents have stated that the Bridge constructed by Respondent No. 7 herein serves as the shortest path to reach Puttapurahalli village. This is absolutely false. In fact, Puttapurahalli village is situated at a short distance of only 600 metres from the Hindupur Bypass Road, as shown in Google Maps screenshot produced as ANNEXURE-A33. Further, the aforementioned officers have falsely stated that the distance via the concerned Bridge from the Hindupur Bypass road to Puttapurahalli village is around 1.00 km, whereas in fact, the road across the concerned Bridge does not lead to Puttapurahalli village. It leads straight into Sy. No. 33/2A land belonging to Respondent No. 7 and terminates within Sy. No. 33/2A itself, near the boundary with another private land bearing Sy. No. 34, as shown in ANNEXURE-A34 and ANNEXURE-A35 produced herewith. The road ends in Sy. No. 33/2A and does not extend into Sy. No. 34 or in any other direction. Photographs showing the road ending in Sy. No. 33/2A, beyond which there is a House and Shed that are situated in private land bearing Sy. No. 34 are produced herewith as ANNEXURE-A36.

15. In reply to the allegations contained in Para 13, the Respondents have falsely stated that the distance via the alternate path on the low level Causeway is around 2.30 Km. However in fact, the actual distance from the Bypass road to Puttapurahalli village via the alternate path on the low level Causeway is only 1.20 Km, as shown in the ANNEXURE-A37 produced herewith. The Applicant humbly submits that the aforementioned officers have stooped very low and have even distorted basic facts like distances between two locations in order to somehow justify the construction of the Bridge and to cover-up their wrongdoings and unlawful actions.

16. In reply to the allegations contained in Para 14, the Respondents have categorically stated that during the year 2021 and 2022, there was heavy rainfall despite which no obstruction to free flow of water was caused. This is absolutely false. The Applicant herein is shocked that the officers have resorted to perjury and have outrightly denied that the obstruction and flooding ever occurred, a fact



which was witnessed by the entire town of Gowribidanur and nearby villages. The Applicant has documented 4 (four) separate instances of obstruction to the free flow of water resulting in flooding of the Bypass road and also the surrounding lands in the month of Nov 2021 (ANNEXURE-A11), then on 03-08-2022 (ANNEXURE-A19), again on 30-08-2022 (ANNEXURE-A20, A28) and also on 14-10-2022 (ANNEXURE-A29). The Applicant has taken the flooding photographs using Newspapers (for date proof) in the background. Further, the Applicant herein is submitting an affidavit from several residents of Gowribidanur and nearby villages who had witnessed the flooding of Bypass road and surrounding areas. The Affidavit is produced herewith as ANNEXURE-A38.

17. The Applicant further submits that in Para 2 of the order dated 05-07-2023, the Hon'ble Tribunal has identified the following issues:

(a) *whether the road portion that has been constructed on behalf of Respondents No. 7 & 8 has obstructed the free flow of water from the nalah to the mainstream; and*

(b) *If any provision is made for the free flow of water from the nalah to the mainstream, that could save the lands of the applicant during the rainy season.*

The Applicant herein submits that the aforementioned officers have focussed only upon the Bridge and have completely ignored the road portion in their Joint Report, by suppressing the existence of the Inter-connecting Nala, thereby conveniently circumventing the aforementioned issues and negligently and carelessly concluding that there is no existence of any such Nala between the Mooganahalla and Uttara Pinakini river. By doing so, they have failed to understand the issue of flow of water from the Mooganahalla to the mainstream. Further, they have falsely concluded that there was no obstruction to the free flow of water during the heavy rainfall in the years 2021 and 2022, despite the fact that the obstruction has resulted in flooding of the Applicant's land and surrounding areas, in regards to which the Applicant has submitted ample evidence.

18. The Applicant further submits that in Para 2 of the order dated 05-07-2023, the Hon'ble Tribunal has stated the following:

"Otherwise, it is claimed that Respondents Nos. 7 & 8 had obtained appropriate approvals and permissions from the authority for the construction of the bridge and the road."



It is pertinent to note that the permission to construct the Bridge obtained by Respondent No. 7 (ANNEXURE-A7) is unlawful since the Tahsildar has no authority to grant such permission either under the Karnataka Land Revenue Act, 1964 or any other Act. Insofar as the Road is concerned, the Respondent No. 7 has not obtained any permission from any of the authorities. The Respondent No. 8 has also not obtained any approval or permission from any authority to construct either the Bridge or the Road.

In view of the above, the Applicant humbly requests the Hon'ble Tribunal to set aside the Joint Report dated 17-01-2024 and to take appropriate punitive action against the Assistant Executive Engineer, Executive Engineer and the Tahsildar for trying to mislead the Hon'ble Tribunal by submitting the false report and thereby render justice.

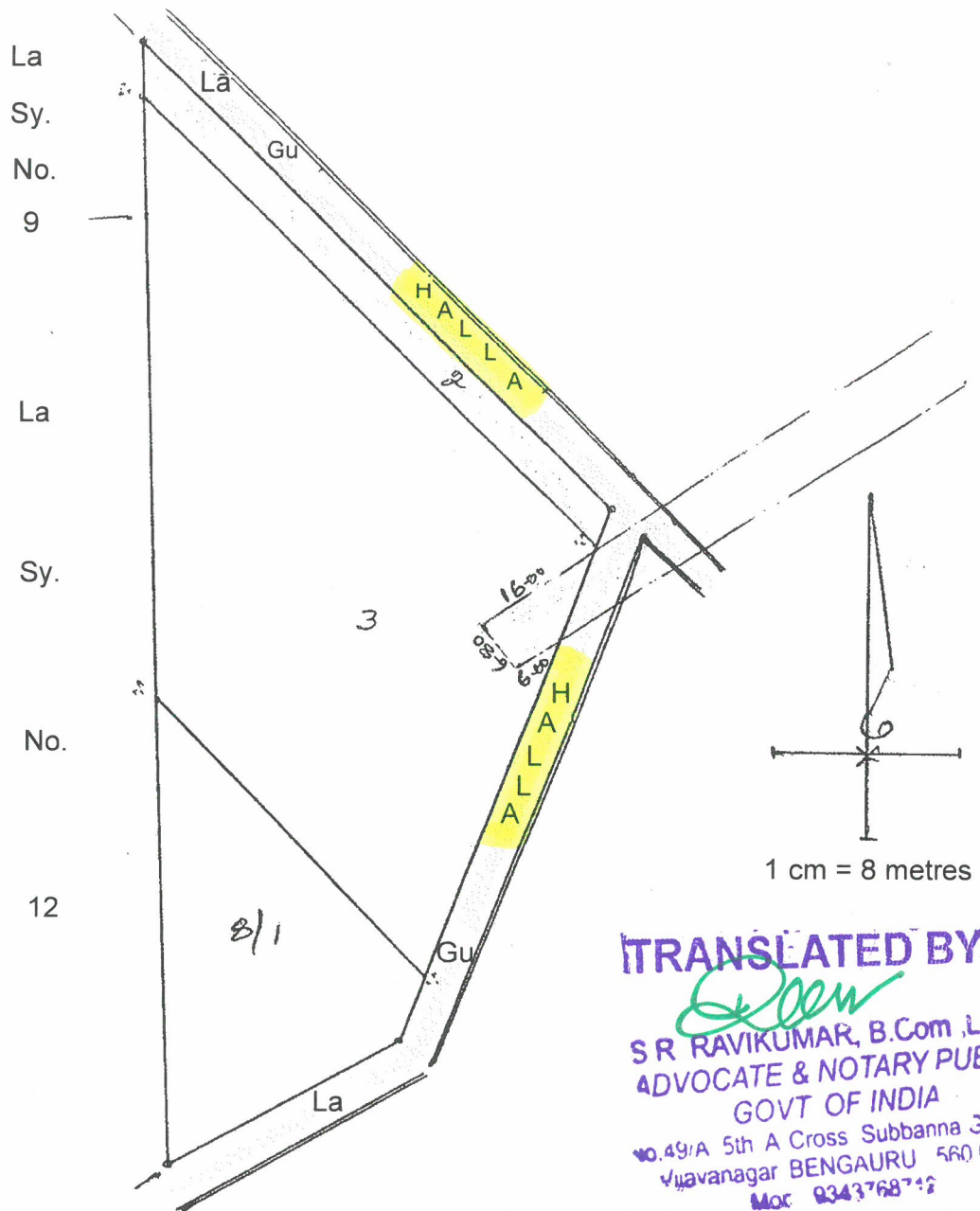
Dated at Chennai on this the 13th day of March 2024.



APPLICANT

Village :- Puttapurlahalli Hobli :- Kasaba Taluk :- Gowribidanur

Re. Sy. No. 8/1,2,3 sketch prepared to scale



TRANSLATED BY:
S.R. Ravikumar
 S R RAVIKUMAR, B.Com, LLB
 ADVOCATE & NOTARY PUBLIC
 GOVT OF INDIA
 No.49/A 5th A Cross Subbanna Garden
 Vijayanagar BENGALURU 560 040
 Mob: 9343768745

- 1) As per Hon'ble Tahsildar's order No. ALNCR 131/22-23, Hon'ble Deputy Commissioner has directed to prepare a sketch along with report within 3 days and measurements were taken in the presence of Revenue Inspector, Village Accountant, and Member Secretary of Town Planning Authority.
- 2) In the sketch, this ¹⁸⁰⁰ colour represents Re.Sy. No. 8/2 with extent 0-03 1/2 --- 0-03 1/2 Guntas and as per the R.T.C records, it shows N. Rajagopala Reddy S/o. late N.C. Nagaiah Reddy.
- 3) In the sketch, this ⁶⁰⁰ colour represents the status of the said land wherein there is a concrete road. This is in Re.Sy.No. 8/3 and Government Halla. There is no road in Sy.No. 8/2.
- 4) Re.Sy.No. 8/3 with extent 0-29 --- 0-29 Guntas has been acquired for the Bypass road.

In this copy this ¹⁸⁰⁰ colour represents the area in which a road has been built (concrete road).

Sd/-

A. Anil Kumar

Village Accountant

Kalludi Revenue Circle Kasaba

Hobli, Gowribidanur Tq.

"Joint sketch"

Prepared By:

Sd/-

C.K. Bheemanna 08/08/2022

Taluk Surveyor

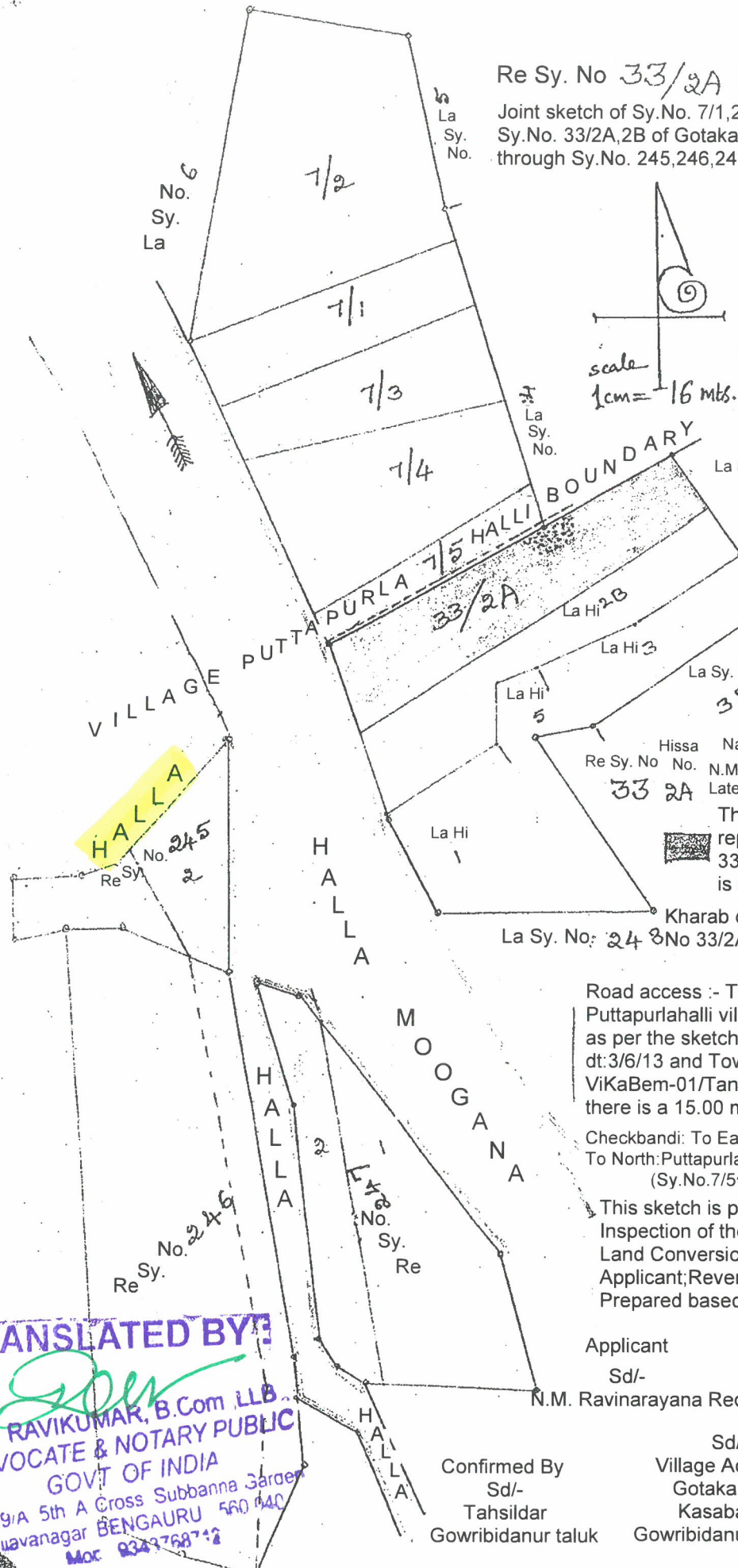
Village :- Gotakanapura
Taluk :- Gowribidanur

Hobli: Kasaba
District: Chikkaballapur

(101)

Re Sy. No 33/2A LAND CONVERSION SKETCH

Joint sketch of Sy.No. 7/1,2,3,4,5 of Puttapurahalli village and Sy.No. 33/2A,2B of Gotakanapura and Bypass road passing through Sy.No. 245,246,247.



The area identified by this colour in the sketch represents the land in Sy.No:245;246;247 of Gotakanapura village acquired for Bangalore-Hindupur Bypass Road

The area identified by this symbol represents Kaludari of width [%=2.4m] and as per the village map, it passes through Sy.No.7,4,3,2 of Puttapurahalli and joins the village arid from Sy.No.3 along the boundary of Puttapurahalli-Gotakanapura, it connects to Gowribidanur-Huduguru road. This Kaludari is situated in Sy.No.7 (Puttapurahalli) and to the North of Sy. No. 33 of Gotakanapura.

Hissa No	Name as per Pahan	Extent
33 2A	N.M Ravinarayana reddy S/o Late N.Madanagopala reddy	A-Gu A-Gu A-Gu

The area identified by this colour represents 1A-06Gu extent in Re Sy. No: 33/2A for which the above Pahanidaar is seeking Residential Land Conversion.

Kharab description :- Regarding Stone in Re.Sy. La Sy. No: 24 3 No 33/2A, there is 0-03 Guntas of "5A" kharab.

Road access :- There is a Kaludari in Sy.No. 7/5 of Puttapurahalli village to the North of Re.Sy.No.33/2A & as per the sketch in No. ALNSR:(Gow)Sakala:77/2012-13 dt:3/6/13 and Town Planning sketch No:NaGraYo/ ViKaBem-01/TanShakhe/19/Vinyasa/2013 dt:7/9/13, there is a 15.00 mts road.

Checkbandi: To East Sy.No.34 To West:- Mooganahalla To North:Puttapurahalli Boundary To South:Sy.No.33/2B (Sy.No.7/5^ Road)

This sketch is prepared as per land records after Spot Inspection of the measurements of the area for which Land Conversion is sought, in the presence of the Applicant; Revenue Inspector; and Village Accountant. Prepared based on TQ.pd.GC.3333/17-18.

Applicant
Sd/-
N.M. Ravinarayana Reddy

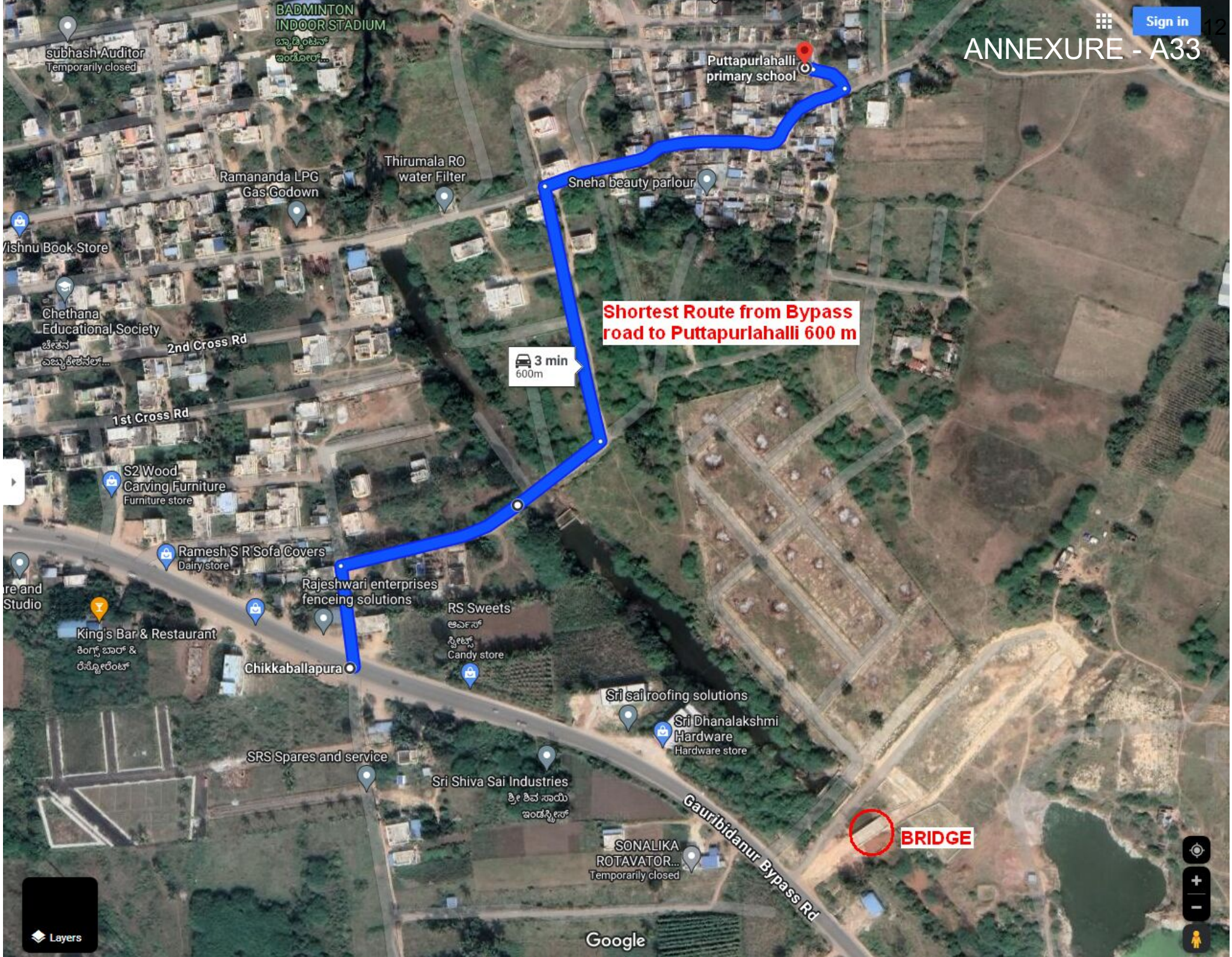
Prepared By: Sd/-
G. Devaraj
Taluk Surveyor
Taluk office
Gowribidanur taluk

Confirmed By
Sd/-
Tahsildar
Gowribidanur taluk

Village Accountant
Sd/-
Gotakanapura
Kasaba hobli
Gowribidanur Tq-561208

Sd/-
Revenue Inspector
Kasaba hobli
Gowribidanur taluk

TRANSLATED BY:
[Signature]
S R RAVIKUMAR, B.Com LLB.
ADVOCATE & NOTARY PUBLIC
GOVT OF INDIA
No.49/A 5th A Cross Subbanna Garden
Juvvanagar BENGALURU 560 040
MOC 9349768742



Shortest Route from Bypass road to Puttapurahalli 600 m

3 min
600m

BRIDGE

subhash Auditor
Temporarily closed

BADMINTON INDOOR STADIUM
ಬ್ಯಾಡ್ಮಿಂಟನ್ ಇಂಡೋರ್...

Puttapurahalli primary school

Ramananda LPG Gas Godown

Thirumala RO water Filter

Sneha beauty parlour

Vishnu Book Store

Chethana Educational Society
ಚೇತನ ವ್ಯಾಪಾರ...

2nd Cross Rd

1st Cross Rd

S2 Wood Carving Furniture
Furniture store

Ramesh S R Sofa Covers
Dairy store

Rajeshwari enterprises
fenceing solutions

RS Sweets
ಅರ್ವಸ್ ಸ್ವೀಟ್ಸ್
Candy store

King's Bar & Restaurant
ಕಿಂಗ್ಸ್ ಬಾರ್ & ರೆಸ್ಟೋರೆಂಟ್

Chikkaballapura

Sri sai roofing solutions

Sri Dhanalakshmi
Hardware Hardware store

SRS Spares and service

Sri Shiva Sai Industries
ಶ್ರೀ ಶಿವ ಸಾಯಿ ಇಂಡಸ್ಟ್ರೀಸ್

SONALIKA ROTAVATOR...
Temporarily closed

Gauribidanur Bypass Rd

Sy. No. 34

Road terminates within Sy. No. 33/2A itself and does not lead to Puttapurlahalli village

BRIDGE

CAUSEWAY

Rajeshwari enterprises
fencing solutions

RS Sweets
ಆರ್ಎಸ್
ಸ್ವೀಟ್ಸ್
Candy store

Sri sai roofing solutions

Sri Dhanalakshmi
Hardware
Hardware store

and service

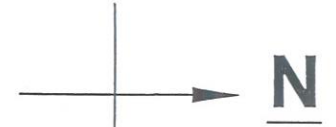
Sri Shiva Sai Industries
ಶ್ರೀ ಶಿವ ಸಾಯಿ
ಇಂಡಸ್ಟ್ರೀಸ್

SONALIKA
ROTAVATOR...
Temporarily closed

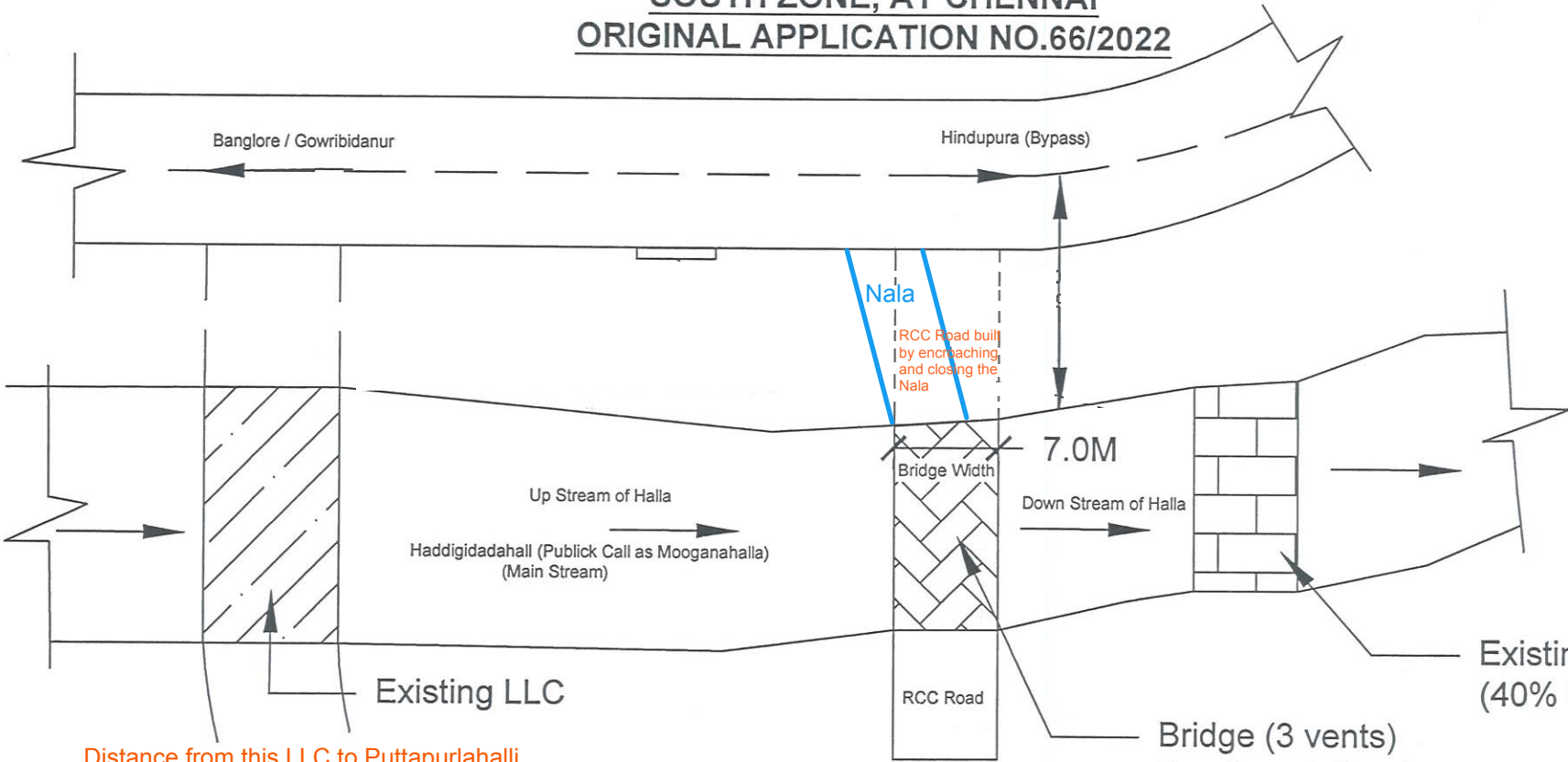
Gauribidanur Bypass Rd

PRODUCED BY AN AUTODESK STUDENT VERSION

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, AT CHENNAI
ORIGINAL APPLICATION NO.66/2022**



Not to Scale



Distance from this LLC to Puttaparahalli Village is actually 1.2 Km only

This RCC Road terminates within Sy. No. 33/2A itself and does not lead to Puttaparahalli village

PRODUCED BY AN AUTODESK STUDENT VERSION

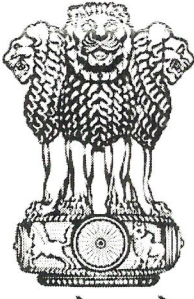
PRODUCED BY AN AUTODESK STUDENT VERSION

ANNEXURE - A36









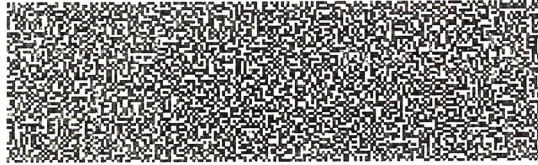
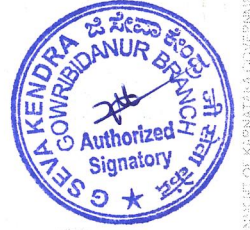
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Karnataka

e-Stamp

Certificate No. : IN-KA26926121297368W
Certificate Issued Date : 09-Feb-2024 05:37 PM
Account Reference : NONACC (FI)/ kagcsl08/ GOWRIBIDANURU6/ KA-CK
Unique Doc. Reference : SUBIN-KAKAGCSL0817020601827104W
Purchased by : RANJITH REDDY S AND OTHERS
Description of Document : Article 4 Affidavit
Description : AFFIDAVIT
Consideration Price (Rs.) : 100
 (One Hundred only)
First Party : RANJITH REDDY S AND OTHERS
Second Party : NA
Stamp Duty Paid By : RANJITH REDDY S AND OTHERS
Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

AFFIDAVIT

I, Sri. S. Ranjeeth Reddy, S/o. Srinivasa Reddy, residing at Swagath Layout in Gowribidanur and other residents of Gowribidanur and surrounding villages do hereby solemnly affirm and declare as follows:


Statutory Alert:


1. The authenticity of this Stamp certificate should be verified at www.e-stamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

Whereas during the rainy season in the year 2021 and 2022, Gowribidanur received heavy rainfall in the months of November 2021 and also from August 2022 to October 2022. During this period, there was extensive flooding of the Bypass road and adjoining lands situated near the two bridges across the Mooganahalla. By way of this affidavit, we hereby state that we have witnessed the flooding of this area in-person several times during this period.

Place: Gowribidanur


Date : 10-Feb-2024


① 
Ranjeeth Reddy. S
S/o Srinivasa reddy
Swagath layout, Gowribidanuru.


② 
Lokesh A.
S/o Azuthanarayana
Karekallahalli, Gowribidanur

③ 
Uday Kiran K.B.

Uday Kiran K.B.
S/o Brahadharappa
Karekallahalli Gowribidanur


④ Nandan Kumar KJ 
S/o Jayakumar KR
Karekallahalli, Gowribidanur.

⑤ 
SHASHANK.K.S
S/O SUJAY.K.N
T.R.COLONY, GAURIBIDANUR

⑥ 
Vinay Kumar KR
S/o Hanumanthappa Murthy
Karekallahalli Gowribidanur

⑦ 
ASLAM BASHA

ASLAM BASHA
S/o. Motamad Rafi
Karekallahalli, Gowribidanur,

⑧ 
Ajay Kumar G
S/o Gangathara
Caruatala, Gowribidanur

ಈ ದಸ್ತಾವೇಜು ಹಾಳೆಯನ್ನು ಸಂಘದ ಉಪನಿಯಮ
ಸಂಖ್ಯೆ 5(9)ರ ಪ್ರಕಾರ ಮುದ್ರಿಸಲಾಗಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ನೋಂದಣಿ ಮತ್ತು ಮುದ್ರಾಂಕ ಇಲಾಖಾ
ನೌಕರರ ವಿವಿಧೋದ್ದೇಶ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ

ದಸ್ತಾವೇಜು ಹಾಳೆ
Document Sheet



The Karnataka State Registration and Stamps Department
Official's Multipurpose Co-Operative Society Ltd.

ಈ ಹಾಳೆಯನ್ನು ಯಾವುದೇ ದಸ್ತಾವೇಜಿಗೆ ಉಪಯೋಗಿಸಬಹುದು
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ಬೆಲೆ : ರೂ.3/-
(ಜಿಎಸ್‌ಟಿ ಸೇರಿ)

ನಾವೀನ್

- 9) NAVEEN .K.S.
S/o Shiva Kumar
Near National College,
Gauribidanur.

- 10) Banu Prakash .N
Banu Prakash .N
S/o Narayanaiah .B
Kaniudi, Gauribidanur

- 11) Manoj .S
S/o Srinivasa
Gauribidanur

Manoj .S

- 12) Manoj .S
S/o Srinivasa .T
Gauribidanur.

Vikas .R

- 13) Vikas .R
S/o Girish
Near Maheshwari Bar
Gauribidanur

- 14) Shij Kumar M
Mang Kumar M
S/o Pravin Raj
Gauribidanur
Modavongara

- 15) Gowtham
Gowtham .U.S
S/o Saranda
Hosur, Gauribidanur

- 16) ravi
Ravindra .N
S/o Nanjegowda
Hungenahalli
Gauribidanur

(17) Tejas
Thejus R.G
S/o Gengadhappa.
Madvaragar.
Gauribidanur.

(18) Manjethu B
Manjethu B
S/o Gengadhappa
Kamaleepura
Gow. bidanur.

(19) Mohammed Kabil
Mohammed Kabil
S/o Akhalla
Madhavonagar
Gauribidanur

(20) V.raj N
V.raj N
S/o Venkateshalapathi
Karekallu Halli
Gauribidanur

(21) Pavan N
Pavan N S/o Nasimhameti
Ananda Puram
Gauribidanur

(22) Mij
manikiran C.G
S/o Gengadhappa C.N
Chikkakurugodu (U) SP
Gauribidanur.

NARISH Biku
Narish Biku
S/o Gengadhappa
Gauribidanur.

(24) Charanraj B
Charanraj B
S/o Balakrishna HS
Hossur
Gow. bidanur

(25) Sandeep H.N
sandeep
S/o Nagaraj
kaludi
Gauribidanur.

(26) Marath
marath H.P
S/o Prakash
Kallur
Gauribidanur.

(27) ~~U.A~~
Udhisudana
S/o Gengadhappa
Badwanag
Gauribidanur

(28) Venkatesh R
Venkatesh R
S/o Ramesh
Gauribidanur.

ಈ ದಸ್ತಾವೇಜು ಹಾಳೆಯನ್ನು ಸಂಘದ ಉಪನಿಯಮ
ಸಂಖ್ಯೆ 5(9)ರ ಪ್ರಕಾರ ಮುದ್ರಿಸಲಾಗಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ನೋಂದಣಿ ಮತ್ತು ಮುದ್ರಾಂಕ ಇಲಾಖಾ
ನೌಕರರ ವಿವಿಧೋದ್ದೇಶ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ

ದಸ್ತಾವೇಜು ಹಾಳೆ
Document Sheet



The Karnataka State Registration and Stamps Department
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(ಜಿಎಸ್‌ಟಿ ಸೇರಿ)

- 39) Balaji ✓
BALAJI ✓
H/o: VENKATESH
Abhilash layout,
Gauribidanur
- 30) Shafiq ✓
SHAFIQ RAB.
Son - Shabeer
near monasahospital,
Gauribidanur.
- 31) Ravan ✓
Ravan Kaveri.M
S/o Mahan
Gauribidanur
- 32) Gagan ✓
Gagan Gowda
S/o Ravindra
Gauribidanur.

- Liklith. V. A.
33) Liklith. V. A.
S/o Adimalayana
At :- Saclashiv Badanur,
Gauribidanur.
- 34) Reddy ✓
Reddy Ishanth.
S/o Balaprasad.
At :- BH. Road,
Gauribidanur.
- 35) Harish.M
Harish.M
S/o Manjunath.S
Abhilash layout
Gauribidanur
- 36) ಮನು
S/o ರಾಮಂಜಿನಪ್ಪ
ಗೌರಿಕೆನಪ್ಪುರ, ಗೌರಿಬಿದನುರು

(37) PRASAD
PRASAD
S/o Devaraj
vidyanagar Gowribidanur.

(38) Sagar R
Sagar R
S/o Ramakrishna
Kulempu nagar, Gowribidanur.

(39) Karthik R.
Karthik R.
S/o Ramaji. K-S
vidyanagar Gowribidanur (T)

(40) Sai Gowtham C.S
Sai Gowtham C.S
S/o Subramanyam
K.E.B. Gowribidanur (T)

(41) Kemp
Kumar. N
S/o Nagaraju
Halaganahally (VSP)
Gowribidanur

(42) Chy
Venugopala S/o Anjanga Reddy
Kuntachikkannathalli
Thondebhalli
Gowribidanur

(43) ~~Subramanya~~
SUBRAMANYA. B
S/o Basavarajiah. X
Aravinda Nagar, Gowribidanur

(44) Sub
Karthik V
S/o R. Venugopal.
Udamalodu Gowribidanur.

(45) Dhanush
Dhanush Yadav R
S/o Ramaji
Ablish layout (G.B.D)

(46) Pavan
Pavana. S
S/o Srivemappa
Kalludi. Gowribidanur

(47) Suhar
Suhar. N
S/o Navshimbarani?
Bedanari Gowribidanur

(48) Suresh
Suresh. V
S/o R. Venugopal.
Udamalodu. Gowribidanur.

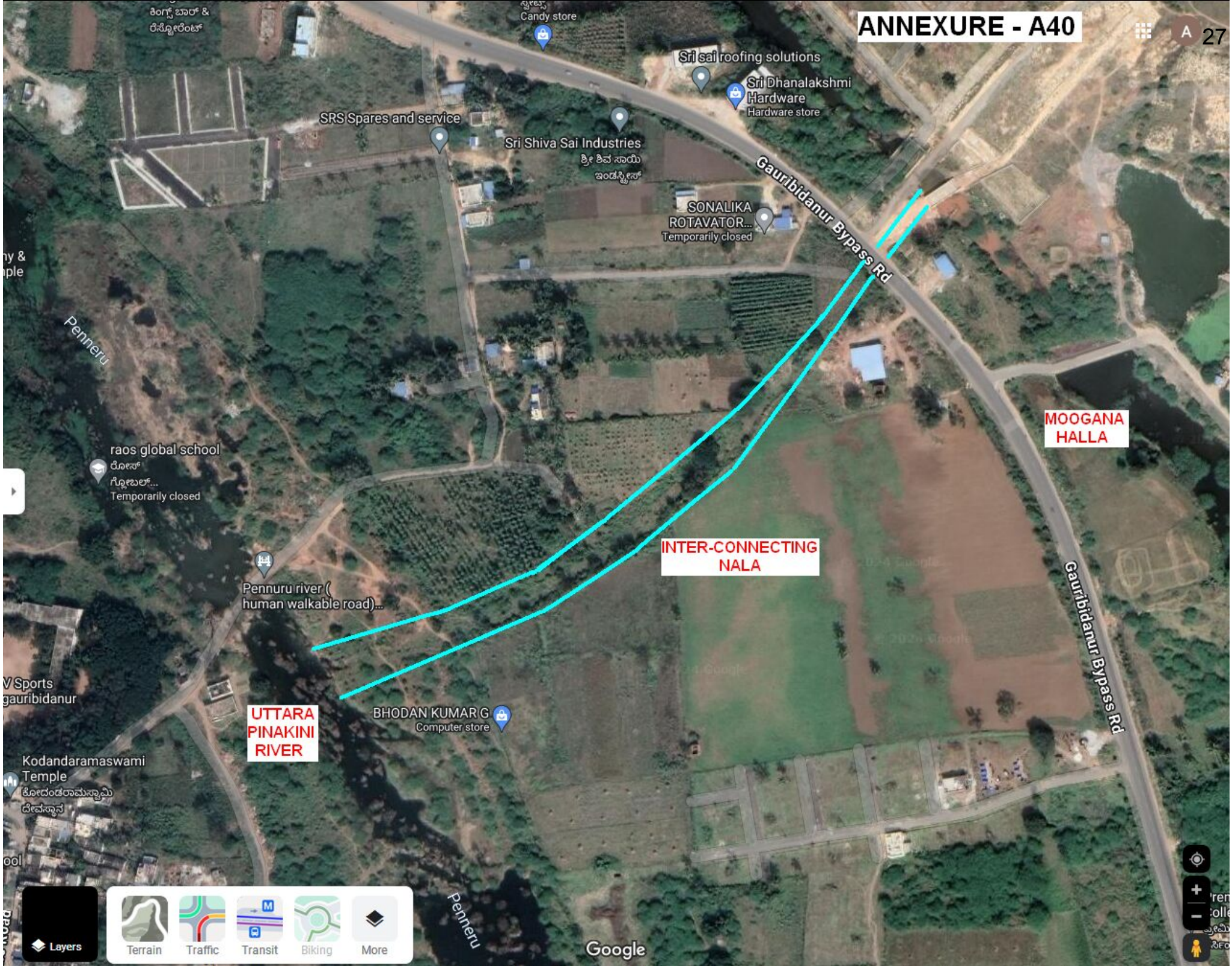
SPOT INSPECTION
DIRECTED BY THE NATIONAL GREEN TRIBUNAL (SZ)
CASE No. O.A. 66 of 2022

Date: 07-Oct-2023 at 4:00 PM

LIST OF ISSUES RAISED BY APPLICANT N. RAJAGOPALA REDDY

Sl. No.	Issue Raised
1.	Minor Irrigation department has allowed the new Bridge to be constructed at the <u>Junction</u> of 2 (two) water channels namely the <i>Mooganahalla</i> and the Inter-connecting Nala that connects Mooganahalla to <i>Uttara Pinakini</i> river, despite knowing that it can interfere with the flow of water to the Uttara Pinakini river.
2.	Minor Irrigation department has allowed the <u>filling-up</u> and <u>closing</u> of a portion of the Inter-connecting Nala that is situated in between Sy. No. 8 and Sy. No. 245 and also the <u>encroachment</u> of Buffer zone, so as to facilitate the formation of a road on top of the closed Nala, to connect the new Bridge to the Bypass road thereby resulting in <u>Flooding</u> of the surrounding area several times. The Chairman of Gowribidanur Planning Authority has clearly stated in his letter dated 18-05-2022 that there is encroachment of this Nala to the North of Sy. No. 245 of Gotakanapura.
3.	Minor Irrigation department has issued a completion letter dated 05-01-2022 for the new Bridge in spite of the fact that the new Bridge is <u>not constructed as per the design specifications</u> . There are several glaring inconsistencies and violations between the design and the actual construction resulting in Flooding of the area. (a) The width of the Bridge has been reduced by 30% (b) The capacity of the vents has been reduced by 25% (c) The Pier width has been reduced by 54% at the channel floor (d) The quality of construction and foundation of the Bridge is poor These glaring violations can result in Flooding and are described in detail in the attached document.
4.	Minor Irrigation department has not taken any action against the owner of Sy. No. 33/2A for the construction of open sewage drains in the buffer zone for <u>discharging domestic sewage water</u> from his layout directly into the water channel (<i>Mooganahalla</i>).
5.	The Assistant Executive Engineer of Minor Irrigation department has <u>falsely stated</u> in the last paragraph of letter dated 17-03-2021 that the construction of the new Bridge is being permitted because the land bearing Sy. No. 33/2A does not have any kind of access, whereas in fact, this land can be accessed from three different directions. Further, the "Salient Features" document shows that <u>NO villages are benefitted by this Bridge</u> .

6.	Minor Irrigation department has permitted the construction of the new Bridge in collusion with the owner of Sy. No. 33/2A despite the fact that there exists a <u>Causeway nearby</u> , which is being used by the general public and also vehicles to cross the Mooganahalla since several decades and as such, there is currently no necessity for this new Bridge at this location.
7.	Minor Irrigation department has permitted the construction of the new Bridge <u>unilaterally</u> without any consultation either with the City Municipal council of Gowribidanur within whose boundaries this area is situated and also without consulting the Town Planning Authority of Gowribidanur, despite the fact that this location falls within its local planning area.
8.	Minor Irrigation department has permitted the construction of the new Bridge <u>in violation of the Master Plan</u> (Comprehensive Development Plan) duly published by the Town Planning Authority of Gowribidanur, which clearly shows that there will be an 80 feet wide Bridge/Road across the Mooganahalla near this location.
9.	Minor Irrigation department has approved the design specification and permitted the construction of the new Bridge across the Mooganahalla despite having <u>no Authority or Jurisdiction</u> either under The Karnataka Irrigation Act, 1965 or any other act.
10.	All the letter(s)/Order(s)/Approval(s) issued by the Minor Irrigation department in regards to the new Bridge DO NOT contain the <u>Act/Section</u> under which they are empowered to issue such documents. There is no reference to any Act/Section in each of their documents, raising doubts regarding their legal standing.



SRS Spares and service

Sri Shiva Sai Industries
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ಇಂಡಸ್ಟ್ರೀಸ್

Srisai roofing solutions

Sri Dhanalakshmi
Hardware
Hardware store

SONALIKA
ROTAVATOR...
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Gauribidanur Bypass Rd

MOOGANA
HALLA

INTER-CONNECTING
NALA

Pennuru river (human walkable road)...

UTTARA
PINA KINI
RIVER

BHODAN KUMAR G
Computer store

Gauribidanur Bypass Rd

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raos global school
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ಗ್ಲೋಬಲ್...
Temporarily closed

V Sports
gauribidanur

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Temple
ಕೋದಂಡರಾಮಸ್ವಾಮಿ
ದೇವಸ್ಥಾನ

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Layers



Terrain

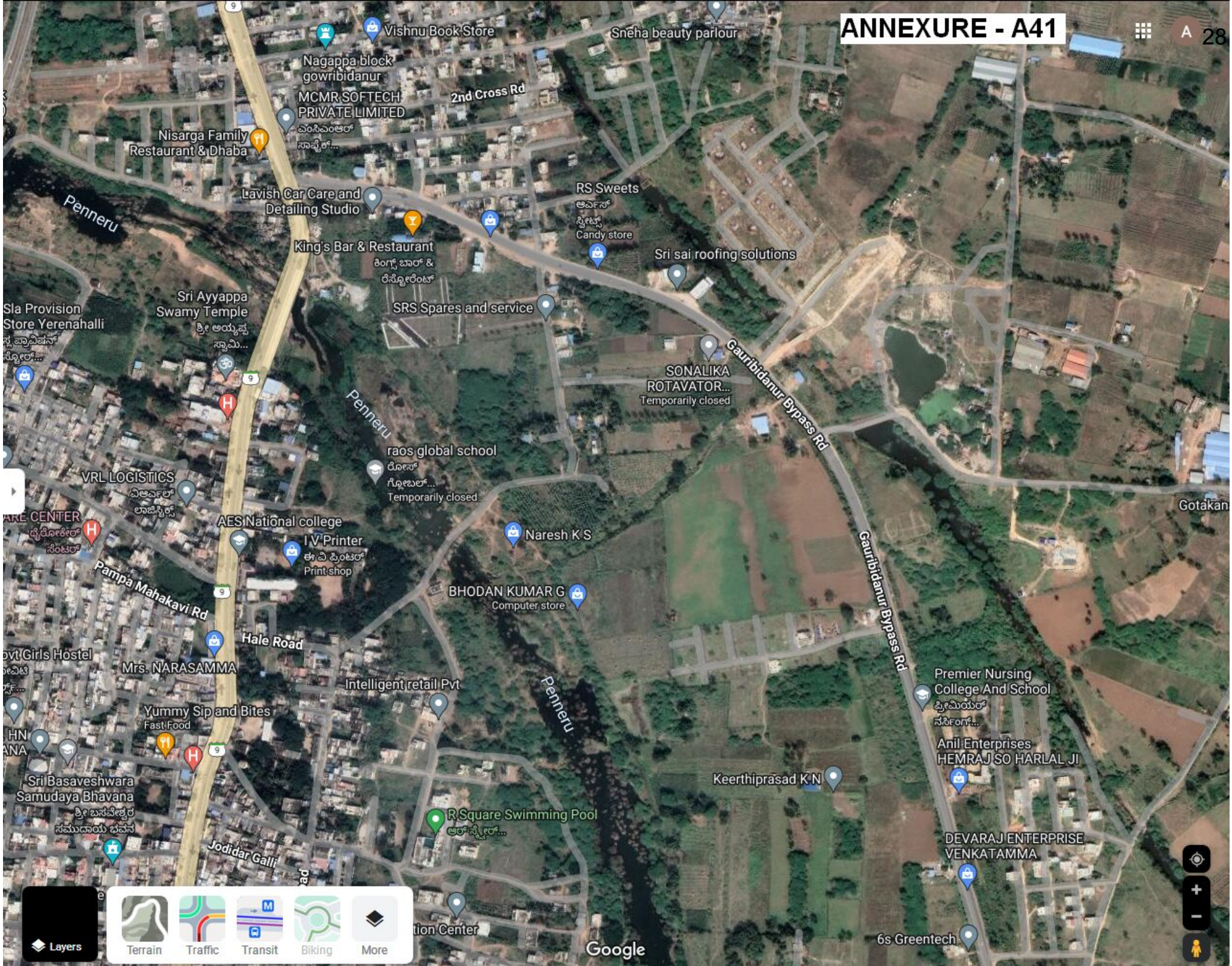
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